

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.410
TO BE ANSWERED ON 3rd February, 2021

DEFENCE DEALS

410. KUNWAR DANISH ALI:
SHRIMATI SARMISTHA SETHI:

Will the Minister of DEFENCE please be pleased to state:

- (a) the number of countries with whom defense deal have been signed along with the details of deals finalized during the last five years and the current year;
- (b) quantum of foreign exchange to be paid by the Government for these deals in the said period;
- (c) the time by which the equipment are likely to arrive in India and the extent to which these equipment are likely to strengthen defence requirements;
- (d) whether any irregularities have been found in some of the deals during the last three years and if so, the details thereof;
- (e) the status of investigation in these deals and the steps taken by the Government to curb the regularities in defence deals; and
- (f) whether any Indian company is involved in the deals and if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

(a) to (c): During last five years and current year (upto October, 2020), out of 261 contracts, 96 contracts have been signed with vendors from foreign countries such as Russia, France, Israel, USA etc. The deliveries of the equipment and payment terms thereof are specified in each contract.

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(d) to (f): The capital procurement of defence equipment is carried out as per the provisions of Defence Acquisition Procedure (DAP)/Defence Procurement Procedure (DPP) which contains provisions including the signing of Pre-Contract Integrity Pact (PCIP), Standard Clauses in the contract and submission of Integrity Pact Bank Guarantee (IPBG) by the vendor, with an aim to ensure highest degree of probity and public accountability, transparency in operations, free competition and impartiality. In addition, DAP/DPP provides that complaints arising at any stage of the acquisition process are examined by a panel of nominated and CVC approved Independent External Monitors (IEMs) based on referral by MoD(Acquisition)/any other Department of MoD or suo-moto complaints by the vendors/any other agency. All the ibid provisions ensure desired transparency and objectivity in dealing with the complaints arising out of acquisition process.
